

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/TT/2016

- Subject:** Determination of transmission tariff for 400 kV D/C (Quad) Sarnath-Varanasi T/L alongwith associated bays at Varanasi GIS Sub-station under “Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B” for tariff block 2014-19.
- Date of Hearing:** 6.12.2016
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present:** Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri K.K. Jain, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL
Shri R.B. Sharma, Advocate for BRPL

Record of Proceedings

The representative of petitioner submitted that there is time over-run in commissioning of 400 kV D/C (Quad) Sarnath-Varanasi T/L alongwith associated bays at Varanasi GIS Sub-station. The estimated completion cost of the instant asset is within the RCE dated 11.11.2016. The representative of petitioner requested to allow AFC under Regulation 7(7) of the Terms and Conditions of Tariff Regulations, 2014 for the purpose of inclusion in POC charges.

2. The Commission observed that as per the submissions made in the petition, the instant asset was anticipated to be commissioned on 1.10.2016 and directed the petitioner to submit the status of commissioning of the asset.



3. BSES Rajdhani Power Limited (BRPL), Respondent No. 12 has submitted reply vide affidavit dated 2.12.2016.

4. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 30.12.2016:-

- a) Actual COD of the instant asset;
- b) RLDC Certificate for charging of instant asset;
- c) CEA certificate in support of commercial operation under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010 and Furnish Auditors' Certificate and COD letter (in case of actual COD);
- d) Form-5B;
- e) Coloured Single line Diagram clearly indicating asset covered in the instant petition;
- f) Status of bays at PPCL end at Sarnath;
- g) Revised tariff forms, in case of change in COD of the instant asset;
- h) Clarify the claim for GIS bays for Sarnath Sub-station as per the petition instead of GIS bays at Varanasi;
- i) Documents in support of interest rate and repayment schedule for SBI 10000 (1.5.2014), proposed loan 2016-17 (7.97%) and proposed loan 2015-16 (Bond L) deployed as per Form-9C alongwith complete details of default in interest payment on loan, if any;
- j) Computation of interest during construction (IDC) on cash basis along with editable soft copy in Excel format with links for the following time periods:-
 - (i) From the date of infusion of debt fund up to scheduled COD/actual COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014;
 - (ii) As there is delay in COD, from scheduled COD to actual COD;



- k) Date of drawl of each loan for computation of interest during construction (IDC) and while submitting the un-discharged liability portion of IDC/IEDC to clarify whether it has been included in the projected add-cap claimed;
- l) Resubmit Form-12A as IEDC discharged as per submitted Form-12A is not reconciling with the Management certificate alongwith details of incidental expenditure during construction (IEDC) incurred during the period of delay of from i.e. from scheduled COD to actual COD alongwith liquidated damages recovered or recoverable, if any; and
- m) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise details of discharge of same separately for sub-station and transmission line.

5. The additional information sought above is in terms of the Commission's order dated 6.5.2016 in Petition No.8/SM/2016, which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, no additional information is filed within the said date, the matter shall be placed before the Commission for necessary orders.

6. The Commission further directed the parties to complete the pleadings by 27.1.2017.

7. The Commission also directed to list the matter on 7.2.2017.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

